

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal 146/2017

In the matter of :
Rakatanga Tour (P) Ltd
Vs.
Registrar of Companies

....PETITIONER

.RESPONDENT

SECTION

Under Section 252

Order delivered on 17.7.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Anuj Kumar, Mr. Anuj Verma, ^{Mr.}Abhishek Thakur,
Advocates

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Lakshmi Gurung, St. Counsel, Income tax Deptt with Mr.
Divey Kant, Advocate

ORDER

Learned authorized representative for the appellant is present and represents that in compliance to the directions dated 06.6.2018, Bank statement duly certified by the Bankers, namely, IDBI Bank has been filed. In relation to ROC, there is no appearance. However, reply has been filed. In relation to Income tax Department, Ld. Standing Counsel appears and represents that IT Department does not have any objection in relation to restoration of the Company.

In the circumstances, the matter is reserved for orders.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit